

the Textile Commissioner's Office as well as the Regional Committees keep continuously in touch with the demands in the market, both for export and internal requirements.

INDO-PAKISTAN BILATERAL TALKS ON KASHMIR

*129. SHRI A. B. VAJPAYEE: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Pakistan has refused to have bilateral talks on the Kashmir issue;

(b) if so, whether Pakistan has put forward any specific reasons for the same; and

(c) whether any concrete proposals have been made by Government in regard to the Kashmir problem?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) and (b). We have conveyed to Pakistan our desire to attempt to resolve the Kashmir issue by bilateral talks: but Pakistan is obviously bent on pursuing only an agitational approach before the Security Council.

(c) We have in the past asked that Pakistan should vacate her aggression of Kashmir.

SHRI A. B. VAJPAYEE: Some time ago the hon. Prime Minister offered to settle the Kashmir issue on the basis of the cease-fire line with minor adjustments and that was rejected by Pakistan. May I know whether that offer still stands?

SHRI JAWAHARLAL NEHRU: To say that I made an offer is perhaps not quite correct. Various suggestions have been made in the course of the last few years. Among them this is a suggestion that the basis of talks should be the existing position to have some reality about the talks. The talk that Pakistan has been doing about, sometimes unrelated to the present position, is not clearly

realistic. Since at that time Pakistan rejected that basis, the question does not arise of raising it again.

SHRI A. B. VAJPAYEE: May I know if the attention of the Prime Minister has been drawn to the sinister statement made by Mr. Zafrullah Khan threatening that unless the Kashmir issue v/as settled early, the tribals would get out of hand and get into Kashmir territory and that powerful neighbourly States would plunge into the vortex? May I know the reaction of the hon. Prime Minister and whether the Government have taken any steps to meet the situation, if Pakistan decides to materialise the threat?

SHRI JAWAHARLAL NEHRU: I have seen a press report where more or less what the hon. Member has said is stated. I do not know what more the hon. Member wants to say with regard to it. We are quite prepared to meet any aggression in Kashmir territory or anywhere in India, from tribesmen or others.

شہری اے - ایم - طاہرہ : میں وزیر اعظم سے یہ جاننا چاہتا ہوں کہ جب تک اس بات کا تعلق ہے کہ ہم پاکستان سے کشمیر کے مسئلہ پر پرامن بات چیت کرنے کے لئے تیار ہیں، ایک دوسری طرف پاکستان کے پریسیڈنٹ اور نام نہاد آزاد کشمیر کی سرکار کے پریسیڈنٹ ہمیں روز یہ دھمکیاں دیتے ہیں کہ وہ کشمیر پر حملہ کریں گے تو اس سلسلہ میں حکومت ہند نے کیا اقدامات متحدہ کی توجہ دلائی ہے اور اگر دلائی ہے تو انہوں نے کیا جواب دیا ہے؟

†[श्री ए० एम० तारिक : मैं वजीरे आज़म से यह जानना चाहता हूँ कि जहाँ तक इस बात का ताल्लुक है कि हम पाकिस्तान से कश्मीर के मसला पर पुरअमन बातचीत करने के लिये तैयार हैं, लेकिन दूसरी तरफ पाकिस्तान के प्रेसिडेंट और नामनिर्वाह आज़ाद कश्मीर की सरकार के प्रेसिडेंट हमें रोज़ ये धमकियाँ देते हैं कि वे कश्मीर पर हमला करेंगे । तो इस सिलसिला में हकूमत हिन्द ने क्या इक़बाम मुतहिदा की तवज्जु दिलाई है और अगर दिलाई है तो उन्होंने क्या जवाब दिया है ?]

श्री जवाहरलाल नेहरू : करीब करीब वही बात जो माननीय सदस्य ने अंग्रेज़ी में उधर कही थी वही उर्दू में आपने फरमायी है । मैं उसका जवाब दोबारा देना जरूरी नहीं समझता सिवाय इसके कि कहूँ कि जो पाकिस्तान की तरफ से इसकी निस्वत जो बहस सिक्यूरिटी काउन्सिल में हो रही है और उसमें जो कहा जा रहा है वह बेबुनियाद है । असली बातों को छोड़ देते हैं और धमकियों पर चलते हैं । जाहिर है, धमकी पर मसला हल नहीं होगा । धमकी का असर हिन्दुस्तान के ऊपर नहीं होगा ।

PANDIT S. S. N. TANKHA: Is the hon. Prime Minister aware that in the latest statement of Mr. Zafrullah Khan he has mentioned that it is India which has not kept up its promise and not Pakistan and may I know whether the Prime Minister considers that there is any justification for such a statement by the Pakistan Minister?

SHRI JAWAHARLAL NEHRU: Mr. Zafrullah Khan was the first advocate on behalf of Pakistan, if the House does not remember, 14 years ago, in the Security Council. He made a very positive statement in answer to our charge that Pakistani troops had entered Kashmir, and he denied it

vehemently and positively, a fact which he had to undeny or swallow very soon after when the Commission appointed by the U.N. came. The whole of the Pakistani case is based on falsehood and so are all these arguments. Therefore, what I have stated is correct that one of the basic things—aggression by the tribals and the Pakistan Army—was denied and this denial was shown to be false and everything has been built up on that basis. Therefore, the whole basis is wrong emphasis made on what I said in 1948, I think, about the people of Kashmir being consulted. Of course, I said it and subsequently a great deal has happened and the people of Kashmir have been repeatedly consulted in the form of general elections. I cannot enter into the whole argument here. The matter is argued there but I want to make it perfectly clear that this kind of argument by threat is not going to have the slightest effect on any decision that we might take.

SHRI BHUPESH GUPTA: May I know if the Government of India approached the permanent members of the Security Council and other members also with the suggestion that they should not entertain any proposal to revive this particular issue in the Security Council?

SHW JAWAHARLAL NEHRU: The hon. Member, I am sure, does not want us to tell him how we deal with permanent or impermanent members of the Security Council.

SHRI BHUPESH GUPTA: All that I wanted to know was, here is a question and every time we find in certain situations the question is revived. Sometimes it synchronises with certain other situations. Why, in that case, should the Government not ask even publicly the members of the Security Council that it is not in the interests of either of these two countries or in the interest of world peace—that they should support directly or indirectly the revival of this issue in the Security Council?

SHRI JAWAHARLAL NEHRU: I am sorry, I have not understood what the hon. Member is saying. I have heard it but not understood it.

SHRI BHUPESH GUPTA: In reply to my question whether the Government approached the members of the Security Council with the suggestion that they should not allow Pakistan to raise it in the Security Council to revise the discussion the Prime Minister said that he would not tell how he was dealing with the permanent Members of the Security Council. My question was this: Why should the Government not tell the permanent Members of the Security Council that it is not in the interest of peace or of the relations between these two countries or otherwise that this question should be allowed to be raised in the Security Council?

MR. CHAIRMAN: You have said that a number of times.

SHRI JAWAHARLAL NEHRU: I have completely heard him and partly understood him.

SHRI BHUPESH GUPTA: The Prime Minister says that he has partly understood it. Will he give the answer also in parts?

(No reply.)

पूर्वी पाकिस्तान के भारतीय मालिकों की चल सम्पत्ति

*१३०. श्री राम सहाय : क्या प्रधान मंत्री यह बनाने का कृपा करेंगे कि पूर्वी पाकिस्तान सरकार ने भारतीय मालिकों की जो चल सम्पत्ति ले ली थी अथवा अधिगृहण कर ली थी और जिस ने लिये अभी तक न तो कोई मुआवजा मिला है और न ही किराया, उसके संबंध में सरकार क्या कार्यवाही कर रही है ?

t [MOVABLE PROPERTY OF INDIAN OWNERS OF EAST PAKISTAN

*130 SHRI RAM SAHAI: Will the PRIME MINISTER be pleased to state what action is being taken by Government with regard to the movable property of Indian owners which was taken over or requisitioned by the Government of East Pakistan and for which no compensation or rent has so far been paid?]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): According to the Prime Ministers' Agreement of 1950 a migrant from East Pakistan was to be accorded every facility to remove as much of his movable personal effects and household good; as he may wish to carry with him to India. Despite these specific provisions in the Prime Ministers' Agreement our Deputy High Commissioner in Dacca continues to receive complaints from migrants that they were not being afforded these facilities by the Pakistan authorities. All such complaints are being taken up with the East Pakistan Government.

‡[वैदेशिक कार्य मंत्रालय में राज्य मंत्री (श्रीमती लक्ष्मी एन० मेनन) : १६५०

के प्रधान मंत्रियों के करार के अनुसार पूर्व पाकिस्तान के किसी भी प्रवासी को इस बात का पूरा सुविधा दी जाने को थी कि वह अपने व्यक्तिगत और अपनी और अपने घर की चल सम्पत्ति ले जाना चाहे, भारत ले जा सकता है। प्रधान मंत्रियों के करार में लिखा हुआ इन व्यवस्थाओं के बावजूद, ढाका स्थित हमारे उप हाई कमिश्नर के प्राप्त प्रवासियों का और से इसकी शिकायतें बराबर आती रहती हैं कि पाकिस्तानी अधिकारी उन्हें वे सुविधाएँ नहीं दे रहे हैं। इस प्रकार की सभी शिकायतों पर पूर्व पाकिस्तान सरकार के साथ लिखा पढ़ा हो रही है।]

t[] English translation. \$/

] Hindi translation.